

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2678
TO BE ANSWERED ON 17.03.2025**

DATABASE OF SMALL FIRMS

2678. SHRI KHALILUR RAHAMAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken any steps to establish database of firms employing more than fifty employees and facilities available in these establishments particularly in West Bengal;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether the Government has taken measures to address operational challenges like shortage of staff, infrastructure and incompatible working hours; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Ministry of Micro, Small and Medium Enterprises (MSME) has launched the Udyam Registration Portal (URP) on 01.07.2020 for registration of Micro, Small and Medium Enterprises (MSMEs) on voluntary and self declaration basis. The total number of MSMEs in the country, including those in West Bengal, who have declared employment of more than fifty employees is 2,28,985 as on 13.03.2025.

To address operational and infrastructural challenges being faced by these enterprises, Ministry of MSME is implementing a Central Sector Scheme called the Micro and Small Enterprises Cluster Development Programme (MSE-CDP) across the country. The objective of the scheme is to enhance the productivity and competitiveness of MSEs for their holistic development adopting cluster development approach by extending financial assistance as Gol grant to establish Common Facility Centers (CFCs) in the existing clusters and establish/upgrade infrastructural facilities in new/existing industrial estates/areas/flatted factory complexes.

Contd..2/-

Labour being a subject under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. As per the existing labour laws, working conditions including working hours and overtime etc. are regulated through the provisions of the Factories Act, 1948 and the Shops and Establishments Acts of the respective State Governments. Most of the establishments, including the corporate offices, are governed by the Shops and Establishments Act, for which the appropriate government is the State Government.
